

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 64 OF 2020

Mr. Aleixo Arnolf Judas Tadeu Carmo
Lourdes De Piedade Pereira alias Aleixo
Arnolfo Pereira

..... Petitioner

V e r s u s

State of Goa & Ors.

..... Respondents

Mr. Dhaval Zaveri, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Mr. Deep Shirodkar, Additional
Government Advocate for the Respondents.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 26th June, 2020

P.C.

Heard Mr. Zaveri, the learned Counsel for the petitioner and Mr.
Pangam, the learned Advocate General for the respondents.

2. The respondents to file a reply within two weeks by service of advance
copy upon the learned Counsel for the petitioner. Rejoinder, if any, to be
filed within one week thereafter.

3. Mr. Zaveri, the learned Counsel for the petitioner, prays for interim

relief. The impugned Notification under Section 4 of the Land Acquisition Act, 1894, was issued in the year 2012. Thereafter, an award has also been made and there is a certificate of possession on record. The petitioner has made representation way back in the year 2013 objecting to this acquisition and even making it clear that he would institute a petition in case the acquisition is not dropped. However, this petition has been filed only in the year 2020.

4. In these circumstances, there is absolutely no case made out for grant of any interim relief in the matter. Accordingly, the prayer for interim relief is hereby rejected.

5. Once the rejoinder is filed, liberty to apply.

M. S. JAWALKAR

M. S. SONAK, J.

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